

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Company Appeal No. 19/(MAH)/2016

CORAM:

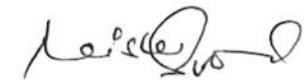
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2017

NAME OF THE PARTIES: Smt. Renu Rajesh Agarwal
V/s.
M/s. Supreme Transport Organisation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dr. S. K. Jain	PC & for R-1	
2.	Rishabh	Adv. for R-2	
3.	Rakesh Singh	"	

ORDER

CA 19/59/NCLT/MB/MAH/2016

Being reported that the pleadings are not completed, the parties are directed to complete pleadings by replies, if any, within 15 days hereof and rejoinders, if any, within 15 days thereof.

List this matter on 31.7.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)